

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
18-5-2001 Learned ASC Sh S.B.Jena files one OA and prays for six weeks time to file counter. Heard. Time granted till 20-6-2001 for counter.  <i>AK</i> 18/5/2001	4.20.11.2001.  This matter has been taken up today on being mentioned in the morning by learned counsel for the petitioner who has filed the Memo stating that the applicant is hopeful of getting the reliefs at the hands of the Departmental Authorities and therefore, he does not want to pursue the OA. I have heard learned counsel for the applicant and Mr. S.B. Jena, learned ASC appearing for the Respondents in this case. In view of the submission made in the MEMO filed, the OA is disposed of as not being pressed.  <i>S. Venkateshwaran</i> Vice-Chairman 20/11/2001
<b>REGISTRAR</b> Counter not fixed.  <i>AK</i> Registration 10/6	
<u>DT. 20.6.2001</u> The CAT Bar Association Secretary in a resolution seconding the resolution of High Court Bar Association resolved to abstain from the Court docket.  In view of this posted to 11.7.2001.	
<i>AK</i> 20/6/2001 <b>REGISTRAR</b>  Counter not fixed.  <i>AK</i> Registration 10/7	